

Special educators and counsellors for learning disabilities

*335. SHRI AVINASH PANDE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government has formulated any policy or guidelines for the provision of counsellors and/or special educators to identify children with learning disabilities in Government-run schools; and

(b) if so, the total number of counsellors and/or special educators employed and the State-wise break-up thereof, and if not, the reasons therefor?

THE MINISTER FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI THAAWAR CHAND GEHLOT): (a) and (b) Education of Children with Special Needs (CWSN) including those with learning disability is undertaken under Sarva Shiksha Abhiyan (SSA) of the Ministry of Human Resource Development (HRD).

Under SSA, two Resource Persons (RPs) exclusively for CWSN are recruited at the Block Resource Centre (BRC), as per the norm. So far 21056 such Resource Persons for CWSN are engaged under SSA. Details are given in Statement (*See below*). However, the recruitment of counsellors and teachers is a State subject.

In case of CWSN, the entire focus is on providing inclusive education to them in regular schools. Therefore, only technically qualified teachers are appointed under SSA, as the focus of SSA is to impart quality education to all children from 6-14 years of age enrolled in government run schools.

Further, Rehabilitation Council of India (RCI) in the area of learning disability has also developed and approved the following courses which are operational across the country:

1. B.Ed. Special Education (Learning Disability) of one year duration.
2. M.Ed. Special Education (Learning Disability) of one year duration.

Statement

State-wise number of Resource Persons for CWSN in SSA

Sl. No.	Name of the State	No. of RPs appointed for CWSN
1.	Andaman and Nicobar Islands	23
2.	Andhra Pradesh	1330
3.	Arunachal Pradesh	95

Sl. No.	Name of the State	No. of RPs appointed for CWSN
4.	Assam	469
5.	Bihar	1501
6.	Chandigarh	25
7.	Chhattisgarh	215
8.	Dadra and Nagar Haveli	4
9.	Daman and Diu	3
10.	Delhi	38
11.	Goa	7
12.	Gujarat	1417
13.	Haryana	172
14.	Himachal Pradesh	141
15.	Jammu and Kashmir	48
16.	Jharkhand	412
17.	Karnataka	977
18.	Kerala	1416
19.	Lakshadweep	5
20.	Madhya Pradesh	434
21.	Maharashtra	2762
22.	Manipur	98
23.	Meghalaya	131
24.	Mizoram	78
25.	Nagaland	76
26.	Odisha	720
27.	Puducherry	18
28.	Punjab	462
29.	Rajasthan	1066

Sl. No.	Name of the State	No. of RPs appointed for CWSN
30.	Sikkim	53
31.	Tamil Nadu	2196
32.	Telengana	537
33.	Tripura	76
34.	Uttrakhand	6
35.	Uttar Pradesh	2706
36.	West Bengal	1339
TOTAL		21056

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Shutting down of Uranium mine in Jharkhand

2831.SHRI RAJKUMAR DHOOT: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that an Uranium mine has recently been shut in the State of Jharkhand, if so, the details thereof;
- (b) to what extent this has affected the production of nuclear power in the country; and
- (c) the action Government has taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY (DR. JITENDRA SINGH): (a) Yes Sir. The mining operations of Jaduguda and Bhatin Uranium Mines in Jharkhand State, run by the Uranium Corporation of India Limited (UCIL), a Public Sector Undertaking (PSU) under the Department of Atomic Energy (DAE), has been suspended with effect from 8th September, 2014, as per the directions received from the District Mining Officer, Singhbhum East, Jamshedpur. However, the other uranium mines of UCIL namely Mouldih, Narwapahar, Turamdih, Bandhurang and Bagjata are under operation.

- (b) The actual production of mined uranium in the country did not suffer a drop relative to levels that prevail in the same period last year, as the production of mined uranium from other UCIL mines had been on the increase on account of various measures